

NOTE-SHEET

1. kindly peruse the minutes of the meeting dated 03.01.2018 of the Hon'ble Chamber Allotment Committee, RHC, Jaipur (flag A).

2. The minutes of the aforesaid meeting are submitted before Hon'ble the Chief Justice for kind perusal, consideration and orders for follow up action.

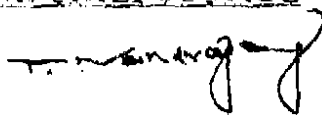
6/1/18

Registrar (Admn.)

3. REGISTRAR GENERAL

Submitted for kind perusal & approval
6/1/18

4. HON'BLE THE CHIEF JUSTICE



MINUTES OF THE MEETING OF THE CHAMBER ALLOTMENT COMMITTEE HELD ON 03.01.2018 FOR CONSIDERATION ON THE MATTER OF ALLOTMENT OF CHAMBERS

PRESENT

Hon'ble Mr. Justice Kanwaljit Singh Ahluwalia
Hon'ble Mr. Justice Sanjeev Prakash Sharma
Additional Chief Engineer, PWD, Jaipur
President, RHC Bar Association, Jaipur

Mr. Rajinder Kumar, Registrar (Admn.), Rajasthan High Court, Jaipur Bench, Jaipur

Mr. Satish Khanda], General Secretary, Rajasthan High Court Bar Association, Jaipur (Invitee)

Agenda Item No.1

The President and the Secretary of Rajasthan High Court Bar Association, Jaipur have impressed upon the Committee that the list of 202 lawyers, as per their recommendation, be considered for allotment of 33 chambers lying vacant. They have requested that in each chamber, six members be accommodated and they have obtained consent of the members of the Bar. They have further informed the Committee that 202 young lawyers are not having any shelter. They in rain, scorching summer or extreme winter are carrying their profession without the chambers while sitting in the corridors.

Hence, we accede to the request made by the office bearers of the Bar Association and direct the Registry that 202 lawyers be allotted 33 vacant chambers in 'E' Block and in each chamber, six lawyers be accommodated. Thus, 198 lawyers shall be adjusted in 'E' Block. So far remaining four lawyers are concerned, one can be accommodated in Chamber No.235 and remaining three lawyers be allotted chamber No.331 in 'E' Block.

Shri Rajendra Kumar Sharma, President, and Shri Satish Khanda], General Secretary, Rajasthan High Court Bar Association, Jaipur, have also requested that in old chambers, more lawyers can be adjusted as they are having adequate space and the measurements

of old chambers are more than the newly built chambers

Let an internal arrangement be devised by the Bar Association. The office bearers of the Bar Association at first instance may request the existing members of the Bar for adjusting junior members of the Bar. After request to this effect is made, a formal proposal be forwarded to the Committee for allotment of old chambers to junior members of the Bar by the High Court. An endeavour be made that in all old chambers, minimum six lawyers are accommodated so that all lawyers are provided chambers by way of mutual adjustment.

Needless to say, the allotment ordered today and in future is subject to the procedure to be followed by the Registry, i.e. inviting of objections, redressal of grievances and allotment of particular chamber by way of accepted norms which include draw of lots.

Shri Rajendra Kumar Sharma, President, and Shri Satish Khandal, General Secretary, Rajasthan High Court Bar Association, Jaipur, have undertaken that qua each application RS.100/- received by them shall be deposited in the Registry before the resolution passed today is acted upon.

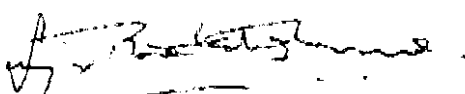
Agenda Item No.2

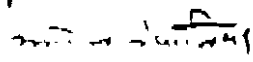
Deferred.

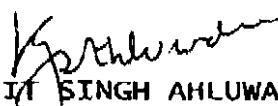
The resolution passed today be uploaded on the official website of the High Court after same is approved by Hon'ble the Chief Justice.


Be laid before Hon'ble the chief Justice for approval.

The meeting ended with the vote of thanks to the Chair.


(SANJEEV PRAKASH SHARMA)J.


(Additional Chief Engineer)


(KANWALJIT SINGH AHLUWALIA)J.


(President, RHC Bar Association, Jaipur)